


NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.02.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP No.253/241/HDB/2017
NAME OF THE COMPANY	Cobalt Power Pvt Ltd
NAME OF THE PETITIONER(S)	Navayuga Engineering Ltd
NAME OF THE RESPONDENT(S)	Cobalt Power Pvt Ltd & (08) Others
UNDER SECTION	241 of Companies Act, 2013

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Manoj Reddy		Manoj Reddy 7961867139	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Cp. Bhupesh R1	Advocate	99666 22805	
P. Ramesh Babu R2	Advocate	96400 12999	

ORDER

Heard Mr. Manoj Reddy takes notice for the Respondent no.1 & 2, none appeared for the Respondent No.3 to 9. The learned counsel has not furnished any proof of service on the Respondent No.3 to 9. The Tribunal on 28.12.2017 directed the learned counsel for the petitioner to serve the personal notice on the Respondent No.3 to 9. The Petitioner once again directed to serve the notice on R3 to R9. Failing which the CP dismissed against the Respondent 3 to 9.

Post the case on 28.03.2018



Member (T)



Member (J)